

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13736/2022

(Arising out of impugned final judgment and order dated 26-10-2021 in WT No. 511/2017 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S ANSALDO STS TRANSPORTS SYSTEM INDIA PVT. LTD. Respondent(s)

(FOR ADMISSION and I.R. and IA No.109749/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109750/2022-EXEMPTION FROM FILING O.T.)

Date : 12-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Amit Sharma, Adv.
Mr. Tushar Thareja, Adv.
Mr. Abhinav S. Agrawal, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment, matter stands adjourned for one week.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR